

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(L) No. 1790 of 2018

Jharkhand Urja Vikas Nigam Ltd. Petitioner
Versus
Sanjeet Kumar Singh & Ors. Respondents

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CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

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For the Petitioner : Mr. Mrinal Kanti Roy, Advocate
For the Respondents :

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05/ 09.09.2021.

It appears from office note dated 03.08.2021 that defect nos.4 and 6 as pointed out vide stamp reporting dated 06.04.2018 have not been removed.

Defect nos.4 and 6 are as follows:-

Defect no.4- F/c along with T/c of page nos.22 to 24, 28 may be filed.

Defect no.6- Page no.28, may be tagged properly.

Learned counsel for the petitioner has prayed for two week's time to remove the defects.

Considering the same, learned counsel for the petitioner is granted two weeks' time to remove the defects, but with cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi as the writ petition has been filed on 07.04.2018.

Put up this case after two weeks.

(Kailash Prasad Deo, J.)

R.S.